## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA. 150 92 O. A. No. Dy. No. 734 1992 XIX XXX XIX

DATE OF DECISION 24.1.1992.

(s)

**(**s)

V.A.Bhaskaran		Applicant (s)	
Mr.Asok M Cherian		Advocate for the	Applicant
Versus		•	
The DPO, S.Rly.,	Trivandrum	Respondent (s)	
& 2 others		Respondent (s)	N. 3
Mr.M.C.Cherian		Advocate for the Respondent	
·			

and

S.P.Mukerji

Vice Chairman

The Hon'ble Mr. A.V.Haridasan

CORAM:

The Hon'ble Mr.

Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?w
- 3. Whether their Lordships wish to see the fair copy of the Judgement? No
- 4. To be circulated to all Benches of the Tribunal? No.

## **JUDGEMENT**

(Hon'ble Shri S.P.Mukerji, V.C.)

We have heard the learned counsel for the parties on this application in which the applicant who is working as Casual Labour Khalasi has declined to be empanelled and posted as Gangman, vide the impugned order dated 17.1.1992 at Annexure-A1. He would rather stay as Casual. Khalasi seeking promotion in his own line as and when vacancy arises and risking retrenchment in accordance with law. In similar circumstances, this Tribunal has been allowing unwilling Khalasis empanelled as Gangmen to be kept back as Casual Khalasi, subject to the risk of being retrenched as

a Casual Khalasi, in accordance with law.

2. Accordingly, we admit this application and dispose of the same with the directions that this original application should be deemed to be a written communication of the applicant communicating his unwillingness to be empanelled and posted as Gangman and that the applicant should be retained as Casual Khalasi with the risk of being retrenched, in accordance with law.

(A.V.HÄRIDAŠAN) JUDICIAL MEMBER

(S.P.MUKERJI) VICE CHAIRMAN

24.1.1992 -

23

trs.